

### Vidhan Sabha Question

Name of Department : Planning Department  
Starred Question No. : 5058  
Date of Reply : 10-03-2022  
Subject : DCP Funds  
Question Raised By : Sh. Rakesh Singha (Theog)  
Minister Concerned : Chief Minister

Will the Chief Minister be pleased to state:-

Question	Reply
<p>(a) are the allotment of DCP funds a Constitutional requirement or a Discretionary Grant; is there any procedure laid down for its allotment under law; if yes, any guidelines for its distribution, procedure for checking its utilization be given;</p> <p>(b) what percentage of funds have been allotted to the Narkanda Block since the financial year 2018-19; provide a breakup as per the two Zilla Parishad wards of Bhutti earlier Jarol and Kumarsain and on who's request have the funds been allotted by the sanctioning authority; provide a copy of the request letter and the number of the beneficiaries for whom the funds were allotted;</p> <p>(c) how many requests of a MLA for allotment of schemes were rejected by the sanctioning committee; reasons for rejection; have they been recorded by the concerned committee; provide a copy of the rejection alongwith the signature of the competent Authority; and</p> <p>(d) has any representation been made by the MLA alleging discrimination in allotment of funds of the DCP; if yes, was the representation discussed/ examined; what decision was taken on it; provide all details along with the minutes recorded on the file?</p>	<p>The reply has been laid on the Table of the House.</p>

**Reply of Starred Vidhan Sabha Question No.**  
**Singha (Theog) regarding DCP Funds.**

**Asked by Sh. Rakesh**

<b>Question</b>	<b>Reply</b>
<p>(a) are the allotment of DCP funds a Constitutional requirement or a Discretionary Grant; is there any procedure laid down for its allotment under law; if yes, any guidelines for its distribution, procedure for checking its utilization be given;</p> <p>(b) what percentage of funds have been allotted to the Narkanda Block since the financial year 2018-19; provide a breakup as per the two Zilla Parishad wards of Bhutti earlier Jarol and Kumarsain and on who's request have the funds been allotted by the sanctioning authority; provide a copy of the request letter and the number of the beneficiaries for whom the funds were allotted;</p>	<p>(a) Allotment of DCP funds are neither a constitutional requirement nor a Discretionary grant. As per the existing guidelines issued for implementation of Decentralized Planning Programme, funds are pooled at the disposal of districts as "Untied Funds" to be utilized for redressal of public grievances relating to development works of small nature involving small financial implications. Funds for Proposal(s) received from various public representatives such as Hon'ble MLAs, Chairman/ Member Zila Parishad, BDCs, Panchayat Pradhan, NGOs, Govt. Institutions etc. are sanctioned by the Deputy Commissioner keeping in view geographical condition, local needs of the area and as per guidelines of DCP.</p> <p>(b) The funds are allotted on the demand/recommendation of various public representatives. An amount of Rs. 246.29 lakh has been allotted under DCP heads since 2018-19 to 2021-22 (upto 31.1.2022) to Narkanda Block. The details of funds sanctioned to two Zila Parishad wards Bhutti and Kumarsain are given at <b>Annexure-A</b>.</p>

(c) how many requests of a MLA for allotment of schemes were rejected by the sanctioning committee; reasons for rejection; have they been recorded by the concerned committee; provide a copy of the rejection along with the signature of the competent authority; and

(d) has any representation been made by the MLA alleging discrimination in allotment of funds of the DCP; if yes, was the representation discussed/ examined; what decision was taken on it; provide all details along with the minutes recorded on the file?

The exact number of beneficiaries is not possible to be determined because as per prevailing guidelines, the development work to be executed under this programme should lead to benefit of community and at least five families be benefited from the scheme.

(c) On the recommendation of Hon'ble MLA Theog, 12 schemes amounting to Rs. 26.00 lakh have been sanctioned under DCP heads in the reporting period. No recommendation of the Hon'ble MLA (Theog) has been rejected by the sanctioning committee. However, some of the recommended schemes could not be sanctioned due to paucity of funds during the reporting period.

(d) A D.O. letter of Sh. Rakesh Singha, Hon'ble MLA (Theog) addressed to Chief Secretary to the Govt. of H.P. was received regarding discrepancy of allocation of funds under Backward Area Sub-Plan. The Planning Department had attended to the issue raised by the Hon'ble MLA, Theog and Hon'ble MLA was apprised of the action taken vide this department letter No. PLG(BASP)2019-20-Misc. dated 27<sup>th</sup> July, 2020 (**Annexure-B**).

**ANNEXURE-A**

**Year wise Break-up of Funds sanctioned on the recommendation of various Public representatives in Narkanda Block in respect to two Zila Parishad wards of Bhutti (Jarol) and Kumarsain during 01/04/2018 to 31/01/2022 in respect to DCP including SDP, MMGPY & VMJS.**

Zila Parishad Ward Narkanda	Year	Hon'ble CM Office		Hon'ble MLA		Gram Panchayat & other Public representatives		Total	
		No. of Schemes Sanctioned	Amt. Sanctioned (₹ in Lakh)	No. of Schemes Sanctioned	Amt. Sanctioned (₹ in Lakh)	No. of Schemes Sanctioned	Amt. Sanctioned (₹ in Lakh)	No. of Schemes Sanctioned	Amt. Sanctioned (₹ in Lakh)
Kumarsain	2018	6	22.00	0	0.00	15	20.50	21	42.5
	2019	3	8.00	2	5.50	17	32.79	22	46.29
	2020	0	0.00	1	2.00	15	29.00	16	31.00
	2021	1	3.00	1	3.00	15	37.05	17	43.05
<b>Total (i)</b>		<b>10</b>	<b>33.00</b>	<b>4</b>	<b>10.50</b>	<b>62</b>	<b>119.34</b>	<b>76</b>	<b>162.84</b>
Bhutti	2018	2	7.00	1	0.80	4	8.45	7	16.25
	2019	0	0.00	6	12.70	6	14.00	12	26.70
	2020	1	1.50	0	0.00	4	10.00	5	11.50
	2021	6	22.00	1	2.00	3	5.00	10	29.00
Total (ii)		9	30.50	8	15.50	17	37.45	34	83.45
<b>Grand Total (i+ii)</b>		<b>19</b>	<b>63.50</b>	<b>12</b>	<b>26.00</b>	<b>79</b>	<b>156.79</b>	<b>110</b>	<b>246.29</b>

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No. PLG (BASP) 2019-20 – Misc.  
Government of Himachal Pradesh  
Planning Department

From

Pr. Secretary (Planning)  
to the Govt. of HP, Shimla-2.

To

Sh. Rakesh Singha Hon'ble MLA (Theog) HP  
Set No.9, Bawa Building, Shimla-171003  
Himachal Pradesh.

Dated: the Shimla -2

27<sup>th</sup> July, 2020

**Sub: Regarding observations with regard to allocation of funds in declared Backward Panchyats in Theog Development Block.**

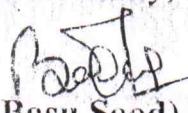
Sir,

Kindly refer to your DO dated 26<sup>th</sup>, June 2020 on the above cited subject.

Broadly, two issues have been mentioned in your above mentioned letter. The first issue relates to the policy related to the guidelines for implementation of the Backward Area Sub Plan (BASP). The enclosed copy of guidelines for implementation of Backward Area Sub Plan would reveal that the guidelines already take care of the issues raised by you.

With regard to the second issue related to disbursal of funds under BASP, the Deputy Commissioner, Shimla has already been requested to look into the matter (copy enclosed).

Yours faithfully,

  
(Dr. Basu Sood)  
Adviser (Planning)  
H P, Shimla-2